

श्री बागड़ी (हिसार) : स्पीकर साहब,

Mr. Speaker: Order, order. We cannot allow the proceedings of the House to be interrupted in this manner. Would the hon. Member resume his seat, when I am standing?

श्री बागड़ी : मैं ने दो कार्लिंग-अट्टेन्शन नोटिस दिये हैं ।

Mr. Speaker: Order, order. No hon. Member can stand while the Speaker is standing.

श्री बागड़ी : उन के बारे में मैं यह कहना चाहता हूँ कि—

Mr. Speaker: Order, order, I have called the hon. Minister. Let us finish one thing first, before we go to the next.

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): The other day, I made a fairly comprehensive statement in this behalf. Meanwhile, the chairman of the Port Trust came here, and we discussed the situation with him.

So far as this particular limited question is concerned, we have no such reports that the eleven assistant river pilots have said that they would not work. In fact, so far as we know, there is no such category as assistant river pilots in training. In fact, we shall have to obtain information about this matter, and we shall be able to give that information in due course.

Mr. Speaker: If the situation there is deteriorating, as has been stated, then attempts might be made to get more information.

Shri S. M. Banerjee: Not river pilots, but Assistant Harbour Masters.

Mr. Speaker: I might just find out what Shri Bagri has to say.

Shrimati Renu Chakravartty (Barackpore): We just want to ask one question for clarification.

Mr. Speaker: She cannot ask. Shri S. M. Banerjee can ask.

Shrimati Renu Chakravartty: Is it a calling-attention-notice? I thought that it was just a statement, and that was why I got up. If it is just a statement, we can ask for clarification.

Mr. Speaker: It is not just a statement. The hon. Member Shri S. M. Banerjee had given notice earlier.

Shri S. M. Banerjee: I will ask two small questions.

Mr. Speaker: Only one question.

Shri S. M. Banerjee: I do not know whether there are any 'assistant river pilots who are under training' as reported in the *Hindustan Times*. But there are Assistant Harbour Masters. I want to know whether it is a fact that British ex-pilots have been commissioned to pilot the ships.

Shri Raj Bahadur: We have no doubt to take certain steps to keep the Port going. So far as 'assistant river pilots' are concerned, as I said, there are no such people under training. There are Assistant Harbour Masters. In fact, they have got a diametrically opposite case. They say that in case any differential is allowed to these Hooghly pilots, then they will have a grievance. That is why the situation is difficult.

12.06 hrs.

RE: POINT OF INFORMATION

अध्यक्ष महोदय : श्री बागड़ी ।

श्री बागड़ी (हिसार): स्पीकर साहब, मेरी तो सिर्फ इतनी अर्ज थी कि जनाब ने इस सदन में कहा था कि एडजर्नमेंट मोशन के बजाये कार्लिंग-अट्टेन्शन नोटिस दिया जाये । आज मैं ने कार्लिंग- अट्टेन्शन नोटिस दिये, तो उस के जवाब तो मैं एक सज्जन मुझे कह कर गये हैं कि उस के बारे में मैं क्वश्चन का नोटिस दूँ । मैं अर्ज करूंगा कि एडजर्नमेंट मोशन से तो कार्लिंग-अट्टेन्शन

नोटिस आया और कार्लिंग-अटेंशन नोटिस से क्वेश्चन आया। (Interruptions) मैं पूछना चाहता हूँ कि एक बरात के गाड़ी में लूटे जाने से अहम सवाल इस सदन में और क्या हो सकता है ?

Mr. Speaker: Order, order. He has not to take the decision. I have looked into that case, and it is a case fit only for being put as a question. It cannot be raised otherwise. Therefore, I advised him that this might be put as a question. Then he can seek information. Matters such as thefts or even robberies in trains are not questions which can be raised by way of adjournment motions. He is ridiculing the whole idea by saying 'from adjournment motion, we have come to calling attention notice and from calling attention notice we have come to a question'. Certainly every case shall have to be considered and decided on its merits. If every hon. Member takes it upon himself to say what he likes, we will not be able to proceed with our business in the House.

I have another calling attention notice . . .

श्री रामसेवक यादव : (बाराबंकी) : अध्यक्ष महोदय, इस मिलसिले में मेरा निवेदन है कि अभी आप ने जो यह फरमाया कि जो एडजर्नमेंट मोशन या कार्लिंग-अटेंशन नोटिस अस्वीकार कर दिये जायें, उन के बारे में आप में मिल लिया जाये, लेकिन जब आप उन्हें अस्वीकार ही कर देंगे, तो फिर आप में किस लिये मिलें।

अध्यक्ष महोदय : माननीय सदस्य बैठ जायें। मैं इस का जवाब देता हूँ।

श्री रामसेवक यादव : आप मेरी बात पूरी सुन लें। तभी उसका उत्तर मिल सकेगा।

आप ने ट्रेन में राबरी वगैरह के विषय पर कार्लिंग-अटेंशन नोटिस को अस्वीकार

कर दिया गया है। माननीय सदस्य ने ट्रेन में बरात के लूटे लिये जाने की तरफ ध्यान दिलाया है। इस तरह की और भी बहुत सी घटनायें हुई हैं। मैं निवेदन करना चाहता हूँ कि इस सम्बन्ध में सिर्फ आप के जवाब की ही जरूरत नहीं है। हम उस के बारे में यहां पर बहस करना चाहेंगे और मंत्रालय की तरफ से दिया गया उत्तर सुनना चाहेंगे।

अध्यक्ष महोदय : मैं ने कई दफा आप को कहा है—और किसी भी मेम्बर को इस में शक नहीं है—कि मेरे सामने जो नोटिस होता है, मैं उस पर फ्रैसला लेता हूँ। उस के बाद अगर मेम्बर मेरे पास आ जायें और मुझे इस बात का यकीन दिला दें कि मेरा फ्रैसला गलत है, तो मैं उस को बदलने के लिये तैयार हूँ। क्या वह इतना बर्दाश्त करने के लिये तैयार नहीं हैं कि वह मेरे कमरे में आ कर मुझे से बात करें ? यहां पर खड़े हो कर मेरे फ्रैसले को चैलेंज करना और बयान देना बहुत नामुनासिब है। मैं ने आप से कहा है कि इस तरह नहीं करना चाहिये। जैसा कि मैं ने कहा है, माननीय सदस्य मेरे कमरे में आ सकते हैं और अपनी बात बता सकते हैं। अगर मैं मुनासिब समझूंगा, तो मैं जरूर उस को यहां पर पेश करने दूंगा।

Three calling notices have been tabled my . . .

श्री बागड़ी : स्पीकर साहब, ———

Mr. Speaker: Order, order. Nothing further. When I am on my legs, he should sit down.

श्री बागड़ी : मैं तो सिर्फ यह कहना चाहता हूँ कि ———

Mr. Speaker: Order, order. The hon. Member should conform to certain principles and certain discipline.

श्री बागड़ी : मैं पूछना चाहता हूँ कि —

Mr. Speaker: Even within these few days, I have found—I am very sorry to make this remark—that the hon. Member takes pleasure in these things.

श्री बागड़ी : हिन्दी में समझा दीजिए ।

12.09 hrs.

RE: CALLING ATTENTION NOTICE

Firing on Policemen from Chinese Trade Agency, Kalimpong.

Mr. Speaker: The calling attention notices are in the names of Shri Bade, Shri Brij Raj Singh, Shri Lahri Singh, Shrim Hem Barua and Shri Ram Sevak Yadav regarding firing from inside the Chinese Trade Agency at Kalimpong. Has the hon. Prime Minister any information to give to the House?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): The only statement I can make is that we have no knowledge of it. We shall enquire.

Shri Hem Barua (Gauhati): This has been published in the papers. The trouble about it is this, and I want to be very frank about it. Whenever anything of this sort happens that involves the security of the country, it is always the Members who have to draw the attention of the Ministers concerned, and at times the press has done a laudable service by helping the Members in getting this information. Now, here is an information that a member of the Indian Police Force was shot at.

Mr. Speaker: What does he want to say? That information we have got.

Shri Hem Barua: My trouble is this. Even though it is in the papers, even though it is said that it is an old matter, even though it is said that a member of the Indian Police

Force has been shot from the Chinese trade agency, the Prime Minister stands up and tells us that the only thing that he knows is that he does not know anything about it.

Mr. Speaker: Order, order. I am rather surprised. The information has been published this morning, and probably the Government might be doing its best to get the information that it can from its own sources. It has come in the morning's papers and that has come to everybody's notice. Does the hon. Member expect that the Government must have had prior information, before it was published? Everybody has drawn that information from the papers, and the Government representatives also must have known it from the papers, but they must be having their own sources and must be trying now to get that information, and when it is got, they can give it, not now.

श्री राम सेवक यादव : (बाराबंकी) इस घटना को घटे एक महीना हो गया है, श्रीमन् ।

Shri Hem Barua: It comes to this that the papers have a better agency than the Government. It is the Government that should have an agency and machinery to collect the information and tell us.

Shri Nath Pai (Rajapur): The whole thing is supposed to be one month old. On that there is no misunderstanding. The papers have stated that the incident took place one month ago, and that was perhaps time long enough for the Government. That is the whole submission.

Mr. Speaker: That is right, but now I would just suggest that even if it be the negligence of the Government, the House has its own methods and measures to adopt. What can I do here at this moment? If the Government says this information is not with them, it is for the House to adopt ways and means to get that. What can I do if the Members make these charges?